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**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**TA No. 62/4939/2020**

This the 18<sup>th</sup> day of November, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. MOHD. JAMSHED, MEMBER (A)**

Dr. Khalid Rahim Malik age 32 years, S/o Ab. Rahim Malik, R/o Manzgam  
Hundwara Kupwara.

.....Applicant

(Advocate: Mr. Javaid Hameed)

**Versus**

1. State of Jammu and Kashmir through Commissioner Cum Secretary to  
Government, Health and Medical Education Department, Civil Secretariat  
Srinagar/Jammu.
2. Director, Health Services Kashmir, Srinagar.
3. Principal, Government Medical College, Srinagar.

.....Respondents

(Advocate: Mr. Rajesh Thappa, Ld. DAG)



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**ORDER**

**[O R A L]**

**DELIVERED BY HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**

1. Learned counsel for the applicant submits that he may be allowed to withdraw the TA.
2. In view of the submission made by learned counsel for the applicant, he is permitted to withdraw the present T.A.
3. Accordingly, the instant T.A stands dismissed as withdrawn. No costs.

**(MOHD. JAMSHED)**  
MEMBER (A)

**(RAKESH SAGAR JAIN)**  
MEMBER (J)

Manish/-

